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In the lists of signatures to the General Agreement on Economic Regulations for International Road Transport, to the Additional Protocol and to the Protocol of Signature, please read: "For the United Kingdom of Great Britain and Northern Ireland" instead of "For the United Kingdom and Northern Ireland".

Dans les listes de signatures de l'Accord général portant réglementation économique des transports routiers internationaux, du Protocole additionnel et du Protocole de signature, prière de lire: "Pour le Royaume-Uni de Grande-Bretagne et d'Irlande du Nord" au lieu de "Pour le Royaume-Uni et l'Irlande du Nord".

**GENERAL AGREEMENT
ON ECONOMIC REGULATIONS
FOR INTERNATIONAL ROAD TRANSPORT
AND SET OF RULES,**

**ADDITIONAL PROTOCOL
AND PROTOCOL OF SIGNATURE**

Geneva, 17 March 1954



**ACCORD GÉNÉRAL
PORTANT RÉGLEMENTATION ÉCONOMIQUE
DES TRANSPORTS ROUTIERS INTERNATIONAUX
ET CAHIER DES CHARGES,
PROTOCOLE ADDITIONNEL
ET PROTOCOLE DE SIGNATURE**

Genève, le 17 mars 1954

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GENERAL AGREEMENT ON ECONOMIC REGULATIONS

FOR INTERNATIONAL ROAD TRANSPORT

AND SET OF RULES

ACCORD GENERAL PORTANT REGLEMENTATION ECONOMIQUE

DES TRANSPORTS ROUTIERS INTERNATIONAUX

ET CAHIER DES CHARGES

GENERAL AGREEMENT ON ECONOMIC REGULATIONS
FOR INTERNATIONAL ROAD TRANSPORT

The undersigned, duly authorized,

Being desirous of promoting the development and improvement of international transport of passengers and goods by road in Europe, to the full extent required by economic and social needs and by sound co-ordination of the various means of transport, account being taken of users' requirements,

Being of the opinion that for this purpose it is necessary to establish a general regulation of international transport by road, as a first step towards setting up a rational régime for international road transport in Europe,

Have agreed on the following provisions:

ARTICLE I

I. The present General Agreement applies to international road transport listed below:

A. *Passenger transport*

1. International passenger transport shall be understood to mean any transport operated by means of passenger transport vehicles having more than 8 seats in addition to the driver's seat, subject to the condition that the route taken must cross at least one frontier between two countries.

2. Services providing such transport may be regular or occasional; they may be services of a special nature such as tourist and shuttle services and services which include a portion of the journey in transit. Definitions of the various

categories of international passenger transport by road shall be set out in Annex I.

3. Transport is said to be "frontalier" as between two countries when the point of departure and point of destination of the route are respectively located in zones adjoining the common frontier and defined for the purpose of the application of the present Agreement as "frontalier" zones by the two countries concerned.

B. *Goods transport*

1. The international transport of goods is that operated by means of goods transport vehicles when the starting point and the destination are situated in two different countries.

2. Transport is said to be in transit in respect of a given country when it passes in the same vehicle through the territory of that country and the operation is performed by a single undertaking from the consignment point to the destination point of the goods, without transshipment at the frontier of that country.

3. Transport is said to be "frontalier" as between two countries when the consignment point and destination point of the goods are situated one on each side of the common frontier, in the zones contiguous to the frontier, defined, for the purpose of the application of the

ACCORD GENERAL PORTANT REGLEMENTATION ECONOMIQUE DES TRANSPORTS ROUTIERS INTERNATIONAUX

Les soussignés, dûment autorisés,

Désireux de favoriser le développement et l'amélioration des transports internationaux de voyageurs et de marchandises par route en Europe, dans toute la mesure exigée par les nécessités économiques et sociales et par une saine coordination des différents modes de transport, compte tenu des besoins des usagers,

Conscients qu'il est nécessaire à cet effet d'établir une réglementation des transports internationaux par route, premier pas vers l'instauration d'un régime rationnel des transports internationaux routiers en Europe,

Sont convenus des dispositions suivantes :

ARTICLE PREMIER

I. Le présent Accord général s'applique aux transports routiers internationaux énumérés ci-après :

A. *Transports de voyageurs*

1. Est considéré comme transport international de voyageurs tout transport exécuté au moyen de véhicules affectés au transport de personnes et comprenant, outre le siège du conducteur, plus de 8 places assises, à condition que le parcours comporte au moins le passage d'une frontière entre deux pays.

2. Les services assurant de tels transports peuvent être réguliers ou occasionnels. Ils peuvent, d'autre part, être de nature particulière, tels que les services touristiques, les services de navette, les services comportant un par-

cours en transit. Les définitions des différentes catégories de transports internationaux de voyageurs feront l'objet de l'annexe I.

3. Le transport est dit frontalier entre deux pays lorsque le point de départ et le point d'arrivée de l'itinéraire sont situés, respectivement, dans les zones contiguës à la frontière commune et définies, aux fins d'application du présent Accord, comme zones frontalières par les deux pays considérés.

B. *Transports de marchandises*

1. Le transport international de marchandises est le transport exécuté au moyen d'un véhicule affecté aux transports de marchandises, le point de départ et la destination étant situés dans deux pays différents.

2. Le transport est dit en transit, par rapport à un pays déterminé, lorsqu'il s'effectue au moyen d'un même véhicule à travers le territoire du pays considéré et qu'il est exécuté par une même entreprise du lieu d'expédition au lieu de destination des marchandises et sans transbordement aux frontières dudit pays.

3. Le transport est dit frontalier entre deux pays lorsque le lieu d'expédition et le lieu de destination des marchandises sont situés, respectivement, dans les zones contiguës à la frontière commune et définies, aux fins d'application du présent Accord, comme zones

present Agreement, as "frontalier" zones by the two countries concerned.

II. For the application of the provisions of this Agreement:

- (a) goods means goods or burden of any description;
- (b) a vehicle means a motor vehicle, an articulated vehicle, a trailer or a semi-trailer as defined by Article 4 of the Convention on Road Traffic dated 19 September 1949.

ARTICLE 2

1. No Contracting Party shall allow international transport operations to be carried out except by undertakings fulfilling the conditions laid down in the Set of Rules annexed to the present Agreement and in the Annexes, which, together, form an integral part of it, provided that permission to carry out such operations has been obtained from the competent authority of the country in which the vehicle is registered, without prejudice to the application of agreements referred to in Article 5.

2. No Contracting Party shall require undertakings of other Contracting Parties, when engaging in an international transport operation, to observe — in addition to the relevant provisions of the Set of Rules and of its Annexes, of international conventions and regulations, and of agreements relating to international transport concluded between governments or between the competent organizations and endorsed by their governments — the national regulations of countries entered, on matters covered by the Set of Rules, where those regulations are stricter.

ARTICLE 3

Any undertaking engaged in international road transport must be able to show on request

that it, as well as the vehicles used for the transport operation, complies with the conditions laid down in the Set of Rules and that the undertaking is duly entitled to carry out the transport operation in question.

ARTICLE 4

1. Documents, issued by the competent authorities of a Contracting Party certifying that undertakings with head offices in its territory, or that vehicles registered in its country, comply with the conditions laid down in the Set of Rules, shall be recognized as valid by all other Contracting Parties. The competent authorities which have issued these documents are responsible for verifying that the circumstances which justified their issue still apply.

2. The Contracting Parties shall inform each other of the practical criteria adopted by each of them in the selection of undertakings and vehicles which fulfil the conditions laid down in the Set of Rules. They shall negotiate an agreement on the standardization of these criteria and of the documents referred to in the present article; this agreement shall form the subject of Annex II.

ARTICLE 5

In the absence of an agreement on the principles and procedure for the licensing of international road transport, the Contracting Parties shall endeavour to establish, by means of special bi- or multilateral agreements, a simplified system for issuing the licences necessary to enable international transport to operate on their territory.

ARTICLE 6

1. The Contracting Parties shall inform each other of the provisions they make for applying the measures provided for in Articles 8 and 17

frontalières par les deux pays considérés.

II. Pour l'application du présent Accord, il faut entendre:

- a) par marchandises, tous biens et charge-ments de toute nature;
- b) par véhicules, les automobiles, les véhi-cules articulés, les remorques et les semi-remorques, tels qu'ils sont définis par l'article 4 de la Convention sur la circulation routière, en date du 19 sep-tembre 1949.

ARTICLE 2

1. Chacune des Parties Contractantes ne per-mettra d'effectuer des transports routiers in-ternationaux qu'aux entreprises remplissant les conditions stipulées au Cahier des charges annexé au présent Accord et aux annexes qui, ensemble, font partie intégrante de l'Accord et ayant obtenu des autorités compétentes du pays d'immatriculation l'autorisation de les effectuer, sous réserve de l'application des accords mentionnés à l'article 5.

2. Aucune des Parties Contractantes n'exi-gera des entreprises des autres Parties Con-tractantes qu'elles observent, lors d'un trans-port international, — outre les dispositions pertinentes du Cahier des charges et de ses annexes, des conventions et règlements inter-nationaux, ainsi que des accords relatifs aux transports internationaux conclus entre les gouvernements ou entre les organisations com-pétentes et entérinés par leurs Gouvernements — les réglementations nationales du pays par-couru, sur les points couverts par le Cahier des charges, où ces réglementations seraient plus exigeantes.

ARTICLE 3

Toute entreprise engagée dans un transport routier international devra, à toute réquisi-

tion, pouvoir justifier du fait qu'elle remplit, ainsi que le véhicule utilisé, les conditions stipulées au Cahier des charges et qu'elle est dûment autorisée à effectuer ce transport international.

ARTICLE 4

1. Les documents, délivrés par les autorités compétentes de chacune des Parties Con-tractantes en vue de certifier que les entreprises dont le siège social se trouve sur leur territoire ou les véhicules immatriculés dans leur pays remplissent les conditions stipulées au Cahier des charges, seront reconnus valables par toutes les autres Parties Contractantes. Les autorités compétentes qui auront délivré ces documents auront la charge de vérifier que les circonstances qui ont justifié leur délivrance subsistent.

2. Les Parties Contractantes se communique-ront mutuellement les critères pratiques adop-tés par chacune d'elles tant pour le choix des entreprises que pour la détermination des véhi-cules qui remplissent les conditions du Cahier des charges. Elles négocieront un accord sur l'uniformisation de ces critères ainsi que des documents mentionnés au présent article, ac-cord qui fera l'objet de l'annexe II.

ARTICLE 5

Tant qu'il n'aura pas été possible de con-clure un accord sur le principe et la procédure d'autorisation des transports routiers inter-nationaux, les Parties Contractantes recher-cheront, par voie d'accords particuliers bi- ou multilatéraux, un régime simplifié des auto-risations nécessaires pour permettre d'effec-tuer des transports internationaux sur leur territoire.

ARTICLE 6

1. Les Parties Contractantes se communique-ront mutuellement les mesures qu'elles auront prises pour assurer l'application des disposi-

of the Set of Rules relating to sanctions and shall notify the other Contracting Parties concerned of measures taken in respect of undertakings in individual cases of breaches of the provisions of the said Set of Rules.

2. When requested by another Contracting Party, each Contracting Party shall take, within the framework of its national law, appropriate measures, in conformity with the Set of Rules, regarding undertakings subject to its jurisdiction which are proved not to have complied with clauses of the said Set of Rules.

ARTICLE 7

Subject to such guarantees and conditions as it shall determine, each Contracting Party may authorize one or more national organizations to perform, under the strict supervision of the competent authorities, the duties necessary for carrying out the provisions of this Agreement, and in particular:

- (a) to carry out technical inspections of vehicles and submit recommendations to the competent authorities on the issue of documents certifying that the vehicles comply with the provisions of the Set of Rules, or themselves to issue such documents;
- (b) to collect information and statistical data concerning the activities of international transport undertakings;
- (c) to ensure that the undertaking admitted to international transport complies in fact with the provisions of the Set of Rules;
- (d) to make enquiries in connection with undertakings seeking to be allowed to carry out international transport and to recommend to the competent authorities the issue of documents certifying

that the undertakings in question comply with the conditions of the Set of Rules;

- (e) to issue the documents certifying that the undertakings in question comply with the conditions of the Set of Rules;
- (f) to make recommendations as to the issue of transport licences or to issue such licences.

ARTICLE 8

1. Countries participating in the work of the Economic Commission for Europe, and countries granted the right to do so by a resolution of the Commission, may become Parties to the present Agreement —

- (a) by signing it;
- (b) by ratifying it after signing it subject to ratification;
- (c) by acceding to it.

2. The Agreement shall be open for signature on this day's date and after that date shall be open for accession.

3. Ratification or accession shall be effected by the deposit of an instrument with the Secretary-General of the United Nations.

ARTICLE 9

1. Any amendment to the present Agreement, to the Set of Rules, or to any of their Annexes proposed by any Contracting Party shall be communicated to the Secretary-General, who shall transmit it to each Contracting Party with a request that such Party shall inform him within four months whether it:

- (a) accepts the proposed amendment;

tions des articles 8 et 17 du Cahier des charges relatives aux sanctions et notifieront aux autres Parties Contractantes intéressées les mesures prises à l'égard d'entreprises qui n'auraient pas, dans des cas concrets, respecté les clauses dudit Cahier des charges.

2. Sur la demande d'une autre Partie Contractante, chaque Partie Contractante prendra, dans le cadre de sa législation nationale, les mesures appropriées, conformément au Cahier des charges, à l'égard des entreprises soumises à sa juridiction qui seraient convaincues de n'avoir pas respecté les clauses dudit Cahier des charges.

ARTICLE 7

Sous les garanties et conditions qu'elle déterminera, chaque Partie Contractante pourra habiliter une ou des organisations nationales à remplir, sous le contrôle des autorités compétentes, les missions nécessaires à l'application du présent Accord, et notamment à —

- a) procéder à la visite technique des véhicules et proposer aux autorités compétentes la délivrance des documents certifiant que les véhicules remplissent les conditions du Cahier des charges ou les délivrer elles-mêmes;
- b) rassembler des renseignements et des données statistiques sur l'activité des entreprises de transport international;
- c) veiller à ce que l'entreprise admise au transport international respecte en fait les dispositions du Cahier des charges;
- d) procéder à des enquêtes sur les entreprises demandant à être admises au transport international et proposer aux autorités compétentes la délivrance des documents certifiant que les entreprises

en question remplissent les conditions du Cahier des charges;

- e) délivrer les documents certifiant que les entreprises en question remplissent les conditions du Cahier des charges;
- f) faire des propositions en vue de la délivrance des autorisations de transport ou délivrer de telles autorisations.

ARTICLE 8

1. Les pays participant aux travaux de la Commission économique pour l'Europe et ceux auxquels la Commission reconnaîtra, par une résolution, ce droit, peuvent devenir Parties Contractantes —

- a) en signant le présent Accord général,
- b) en le ratifiant, après l'avoir signé sous réserve de ratification,
- c) en y adhérant.

2. L'Accord sera ouvert, à la date de ce jour, à la signature et, après cette date, à l'adhésion.

3. La ratification ou l'adhésion sera effectuée par le dépôt d'un instrument auprès du Secrétaire général de l'Organisation des Nations Unies.

ARTICLE 9

1. Tout amendement au présent Accord, au Cahier des charges ou à l'une de leurs annexes, proposé par une Partie Contractante, sera déposé auprès du Secrétaire général qui en communiquera le texte à toutes les Parties Contractantes auxquelles il demandera en même temps de lui faire connaître dans les quatre mois —

- a) si elles acceptent l'amendement proposé;

- (b) rejects the proposed amendment; or
- (c) desires that a meeting be convened to consider the proposed amendment.

The proposed amendment shall also be transmitted by the Secretary-General to all countries, other than Contracting Parties, referred to in paragraph 1 of Article 8.

2. Where the amendment relates to the Agreement or to the Set of Rules, if all the Contracting Parties inform the Secretary-General that they accept the amendment without a meeting being convened, notification of their decision shall be communicated by the Secretary-General to all the countries referred to in paragraph 1 of Article 8. The amendment shall come into force for all the Contracting Parties three months from the date of the Secretary-General's notification.

3. Where the amendment relates to an annex, if, during a four months' period, no Contracting Party has informed the Secretary-General that it rejects the proposed amendment, or that it desires a meeting to be convened to consider it, the amendment shall be deemed to have been accepted. On the expiration of the four months' period, the Secretary-General will, if necessary, notify all the countries referred to in paragraph 1 of Article 8 of the acceptance of the amendment. The Secretary-General will determine the date on which the amendment will come into force and will notify it to the countries mentioned in paragraph 1 of Article 8.

4. If at the expiration of the four months' period a meeting of the Contracting Parties to consider the proposed amendment is requested by at least one-third of the Contracting Parties, the Secretary-General shall convene such a meeting. The Secretary-General shall also invite to that meeting all countries, other than

Contracting Parties, referred to in paragraph 1 of Article 8.

5. Any amendment to the present Agreement, to the Set of Rules or to any of the Annexes thereto adopted by a majority vote of the Contracting Parties at the meeting referred to in the foregoing paragraph, shall be communicated by the Secretary-General to all the Contracting Parties and to the other countries referred to in paragraph 1 of Article 8.

6. Any amendment to the present Agreement or to the Set of Rules adopted and communicated in accordance with the provisions of paragraph 5 of this Article shall take effect three months after all the Contracting Parties have notified the Secretary-General of their acceptance thereof. The Secretary-General shall communicate the said notifications to the other Contracting Parties and to the other countries referred to in paragraph 1 of Article 8 as and when he receives them as well as, where appropriate, the date of entry into force of the amendment.

7. Amendments to the Annexes adopted and communicated in accordance with the provisions of paragraph 5 of this Article shall be regarded as accepted unless, within four months from the date of the communication referred to in the said paragraph, a Contracting Party has informed the Secretary-General of its objection. The Secretary-General shall notify the countries mentioned in paragraph 1 of Article 8 of any objections, as and when he receives them, and, on the expiration of the four months' period, of the acceptance or rejection of the amendment. The Secretary-General shall fix the date of entry into force of any accepted amendment and notify it to the countries mentioned in paragraph 1 of Article 8.

8. The procedure referred to above will apply to the drawing up and to the coming

- b) si elles rejettent l'amendement proposé;
ou
- c) si elles désirent qu'une réunion soit convoquée pour étudier l'amendement proposé.

L'amendement proposé devra également être transmis par le Secrétaire général à tous les pays, autres que les Parties Contractantes, mentionnés au paragraphe 1 de l'article 8.

2. Dans le cas où l'amendement porte sur l'Accord général ou sur le Cahier des charges et si toutes les Parties Contractantes informent le Secrétaire général qu'elles l'acceptent sans qu'une réunion soit convoquée, notification de leur décision sera adressée par le Secrétaire général à tous les pays mentionnés au paragraphe 1 de l'article 8. L'amendement prendra effet à l'égard de toutes les Parties Contractantes dans un délai de trois mois à dater de la notification du Secrétaire général.

3. Dans le cas où l'amendement porte sur une annexe et si, pendant le délai de quatre mois, aucune des Parties Contractantes n'informe le Secrétaire général qu'elle rejette l'amendement proposé ou qu'elle désire qu'une réunion soit convoquée pour l'étudier, l'amendement sera considéré comme étant accepté. Le Secrétaire général notifiera, s'il y a lieu, aux pays mentionnés au paragraphe 1 de l'article 8, l'acceptation de l'amendement à l'expiration du délai de quatre mois. Le Secrétaire général fixera la date de l'entrée en vigueur de l'amendement accepté et la notifiera aux pays mentionnés au paragraphe 1 de l'article 8.

4. Si, à l'expiration de la période de quatre mois, la convocation d'une réunion des Parties Contractantes en vue d'étudier l'amendement proposé est demandée par un tiers au moins des pays qui seront à ce moment Parties Contractantes, le Secrétaire général convoquera une telle réunion. Le Secrétaire général invi-

tera également à cette réunion tous les pays, autres que les Parties Contractantes, mentionnés au paragraphe 1 de l'article 8.

5. Tout amendement au présent Accord, au Cahier des charges ou à l'une des annexes, adopté par la majorité des Parties Contractantes au cours de la réunion mentionnée au paragraphe précédent, sera communiqué par le Secrétaire général à toutes les Parties Contractantes ainsi qu'aux autres pays mentionnés au paragraphe 1 de l'article 8.

6. Tout amendement au présent Accord ou au Cahier des charges, adopté et communiqué dans les conditions prévues au paragraphe 5 du présent article, deviendra effectif trois mois après que toutes les Parties Contractantes auront notifié au Secrétaire général qu'elles l'acceptent. Le Secrétaire général communiquera aux autres Parties Contractantes ainsi qu'aux autres pays mentionnés au paragraphe 1 de l'article 8 lesdites notifications au fur et à mesure de leur réception, ainsi que, le cas échéant, la date de l'entrée en vigueur de l'amendement.

7. Les amendements aux annexes, adoptés et communiqués dans les conditions prévues au paragraphe 5 du présent article, seront considérés comme étant acceptés si, dans le délai de quatre mois calculé du jour de la communication prévue audit paragraphe, aucune des Parties Contractantes n'a informé le Secrétaire général de son opposition. Le Secrétaire général notifiera aux pays mentionnés au paragraphe 1 de l'article 8 les oppositions au fur et à mesure de leur réception, ainsi que l'acceptation ou le rejet de l'amendement à l'expiration du délai de quatre mois. Le Secrétaire général fixera la date de l'entrée en vigueur de l'amendement accepté et la notifiera aux pays mentionnés au paragraphe 1 de l'article 8.

8. La procédure décrite ci-dessus s'appliquera à l'élaboration et à l'entrée en vigueur

into force of new Annexes if, after the coming into force of the Agreement, one of the Contracting Parties proposes that the Agreement or the Set of Rules be supplemented as regards one or several of the matters for which annexes are contemplated.

ARTICLE 10

1. The present Agreement shall come into force on the ninetieth day after five of the countries referred to in paragraph 1 of Article 8 have signed it without reservation or ratification, have ratified it or have acceded to it.
2. For any country ratifying or acceding to it after that date, the present Agreement shall enter into force on the ninetieth day after the said country has deposited its instrument of ratification or accession.
3. The present Agreement shall terminate if at any time the number of Contracting Parties thereto is less than five.

ARTICLE 11

The present Agreement may be denounced by any Contracting Party's giving six months' notice to the Secretary-General. After the expiration of the six months' period, the Agreement shall cease to be in force as regards the Contracting Party which has denounced it.

ARTICLE 12

1. The original of the present Agreement shall be deposited with the Secretary-General, who shall transmit a certified copy thereof to each of the countries referred to in paragraph 1 of Article 8.
2. In addition to the notifications provided for in Article 9, the Secretary-General shall notify the countries referred to in paragraph 1 of Article 8 of:
 - (a) ratifications and accessions under Article 8;
 - (b) denunciations under Article 11, and
 - (c) the date of entry into force or of termination of the Agreement pursuant to Article 10.

de nouvelles annexes si, après l'entrée en vigueur de l'Accord, l'une des Parties Contractantes propose que l'Accord ou le Cahier des charges soient complétés sur une ou plusieurs des matières pour lesquelles des annexes sont prévues.

ARTICLE 10

1. Le présent Accord entrera en vigueur le quatre-vingt-dixième jour après que cinq des pays mentionnés au paragraphe 1 de l'article 8 l'auront signé sans réserve de ratification, l'auront ratifié ou y auront adhéré.

2. Pour chaque pays qui le ratifiera ou y adhérera après cette date, le présent Accord entrera en vigueur le quatre-vingt-dixième jour qui suivra le dépôt de l'instrument de ratification ou d'adhésion dudit pays.

3. Le présent Accord prendra fin si, à un moment quelconque, le nombre des Parties Contractantes est inférieur à cinq.

ARTICLE 11

Le présent Accord pourra être dénoncé par toute Partie Contractante au moyen d'un préavis de six mois donné au Secrétaire général. A l'expiration de ce délai de six mois, l'Accord cessera d'être en vigueur pour la Partie Contractante qui l'aura dénoncé.

ARTICLE 12

1. L'original du présent Accord sera déposé auprès du Secrétaire général qui en transmettra une copie certifiée conforme à chacun des pays mentionnés au paragraphe 1 de l'article 8.

2. Outre les notifications prévues à l'article 9, le Secrétaire général notifiera aux pays mentionnés au paragraphe 1 de l'article 8,

- a) les ratifications et adhésions en vertu de l'article 8,
- b) les dénonciations en vertu de l'article 11,
- c) la date à laquelle l'Accord entrera en vigueur ou prendra fin, conformément aux dispositions de l'article 10.

DONE at Geneva, in a single copy, in the English and French languages, both texts being equally authentic, this seventeenth day of March one thousand nine hundred and fifty-four.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le dix-sept mars mil neuf cent cinquante-quatre.

FOR BELGIUM:

POUR LA BELGIQUE:

Sous réserve de ratification

LEROY

FOR DENMARK:

POUR LE DANEMARK:

Sous réserve de ratification

Sven Hermann ACKER

FOR FRANCE:

POUR LA FRANCE:

G. CLAUZEL

FOR GREECE:

POUR LA GRÈCE:

Sous réserve de ratification

Hadji VASSILIOU

FOR ITALY:

POUR L'ITALIE:

Sous réserve de ratification

NOTARANGELI

FOR LUXEMBOURG:

POUR LE LUXEMBOURG:

Sous réserve de ratification

R. LOGELIN

FOR THE NETHERLANDS:

POUR LES PAYS-BAS:

Sous réserve de ratification

K. VONK

FOR SWEDEN:

POUR LA SUÈDE:

Sous réserve de ratification

G. V. HALL

FOR SWITZERLAND:

POUR LA SUISSE:

Sous réserve de ratification

TAPERNOUX

**FOR THE UNITED KINGDOM
AND NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI
ET L'IRLANDE DU NORD:**

Subject to ratification

READING

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

Sous réserve de ratification

B. CRNOBRNJA

SET OF RULES



CAHIER DES CHARGES

SET OF RULES

I. GENERAL PROVISIONS

Article 1

1. The present Set of Rules is applicable to all international passenger and goods transport by road as set out in Article 1 of the General Agreement.

2. The Set of Rules shall not, however, apply, in whole or in part, to "frontalier" transport, if the governments concerned so agree.

Article 2

Supplementary provisions to this Set of Rules and the special conditions applicable to certain transport operations are set out in the following annexes:

Annex A — conditions of employment;

Annex B — passenger transport;

Annex C — specialized goods transport;

Annex D — transport contracts, consignment note and carrier's liability;

Annex E — insurances;

Annex F — transport tariffs;

Annex G — documents for the enforcement of the provisions applicable to passenger transport;

Annex H — documents for the enforcement of the provisions applicable to goods transport;

Annex J — passenger transport other than transport for hire or reward.

II. PROVISIONS APPLYING TO TRANSPORT FOR HIRE OR REWARD

Article 3

1. Only those undertakings recognized by the competent authorities in whose territory they have

their head office as satisfying the conditions of this Set of Rules may be permitted to engage in international transport for hire or reward. Certification of such recognition shall be given in a document issued by the said authorities.

2. Undertakings when engaging in an international transport operation shall comply with the relevant provisions of this Set of Rules and of the Annexes listed in Article 2 above, of international conventions and regulations, and of agreements relating to international transport concluded between governments or between the competent trade organizations and endorsed by their governments. Each undertaking must possess a copy of the Set of Rules and its Annexes and must have taken cognizance of them.

3. Undertakings shall pay such fees and charges as are justified by the preparation and issue of the documents which may be required for international transport operations.

Article 4

1. Vehicles, whether for the conveyance of passengers or goods, shall be suitable to the transport operations to be performed, and maintained in sound general mechanical condition. In particular, vehicles engaged in the transport of passengers and those engaged in specialized goods transport shall fulfil the technical conditions which are or will be set out in Annexes B and C respectively to this Set of Rules.

2. No vehicle may be used in international transport unless it has been recognized by the competent authority of the country of registration as fulfilling the conditions of the Set of Rules. A document certifying this shall be carried on the vehicle.

3. Vehicles shall be produced for technical inspection by the competent authority at least once a year and whenever the authority so requires. The

CAHIER DES CHARGES

I. DISPOSITIONS GÉNÉRALES

Article premier

1. Le présent Cahier des charges est applicable à tous les transports internationaux de voyageurs et de marchandises par route énumérés à l'article premier de l'Accord général.
2. Toutefois, le Cahier des charges ne s'appliquera pas, en tout ou en partie, aux transports frontaliers si les gouvernements intéressés en conviennent ainsi.

Article 2

Les dispositions complémentaires au présent Cahier des charges et les conditions applicables à certains transports font l'objet des annexes énumérées ci-après :

- Annexe A — conditions d'emploi du personnel;
- Annexe B — transports de voyageurs;
- Annexe C — transports spécialisés de marchandises;
- Annexe D — contrats de transport, lettre de voiture et responsabilité du transporteur;
- Annexe E — assurances;
- Annexe F — tarifs de transport;
- Annexe G — documents de contrôle pour le transport des voyageurs;
- Annexe H — documents de contrôle pour le transport des marchandises;
- Annexe J — transports de voyageurs autres que ceux pour compte d'autrui.

II. DISPOSITIONS APPLICABLES AUX TRANSPORTS POUR COMPTE D'AUTRUI

Article 3

1. Ne pourront être autorisées à effectuer des transports internationaux pour compte d'autrui

que les entreprises reconnues par les autorités compétentes du pays sur le territoire duquel elles ont leur siège social comme remplissant les conditions de ce Cahier des charges. Cette reconnaissance sera attestée sur un document délivré par lesdites autorités.

2. Les entreprises doivent, lors d'un transport international, se conformer aux dispositions pertinentes du présent Cahier des charges et des annexes énumérées à l'article 2 ci-dessus, des conventions et règlements internationaux, ainsi que des accords relatifs aux transports internationaux, conclus entre les gouvernements ou entre les organisations professionnelles compétentes et entérinés par les gouvernements. Chaque entreprise devra posséder un exemplaire du Cahier des charges et de ses annexes et en avoir pris connaissance.

3. Les entreprises seront tenues d'acquitter les droits et taxes que comporteraient l'établissement et la délivrance des documents qui pourraient être exigés pour effectuer des transports internationaux.

Article 4

1. Les véhicules, qu'ils soient destinés à transporter des voyageurs ou des marchandises, devront être adaptés aux transports à effectuer et tenus dans un parfait état d'entretien général. En particulier, les véhicules affectés aux transports de voyageurs et ceux qui sont affectés à des transports spécialisés de marchandises, devront remplir les conditions techniques qui sont ou seront fixées aux annexes B et C, respectivement.

2. Aucun véhicule ne sera affecté aux transports internationaux s'il n'a été reconnu par l'autorité compétente du pays d'immatriculation comme remplissant les conditions du Cahier des charges. Un document attestant cette reconnaissance sera conservé à bord du véhicule.

3. Les véhicules seront présentés à l'inspection technique de l'autorité compétente du pays d'immatriculation au moins une fois par an et chaque

competent authority will enter on the document referred to in paragraph 2 above the date of inspection and the date on which the period of validity expires. In the case of passenger vehicles, however, the period of validity shall not exceed six months.

4. Vehicles shall not be subject to technical inspection in countries other than that of registration except in special cases, for example when a vehicle has been involved in an accident.

5. No vehicle shall carry a heavier load than the maximum load as defined in the Convention of 1949 on Road Traffic, i.e., the weight of the load declared permissible by the competent authority of the country of registration. The permissible maximum weight as defined in the said Convention, and the unladen weight as well as the maximum load or the maximum number of passengers shall be indicated on the outside of the vehicle.

Article 5

The undertaking shall employ reliable and trustworthy drivers who are adequately experienced and able to perform the services required.

Article 6

1. At all times the undertaking must be of good standing and possess the technical, commercial and general competence necessary to ensure satisfactory performance of international transport operations.

2. The undertaking is required to record all its international transport operations and to hold these records for a period of at least two years at the disposal of the competent authority of the country of registration or of the trade organization approved by that authority.

3. Passenger transport operations shall be covered by a document as set out in Annex G. This document shall be carried on the vehicle and be produced during the journey at the request of official inspectors.

4. For goods transport operation a copy of the consignment note as set out in Annex D, or a docu-

ment containing at least the entries specified in Annex H, shall be carried on the vehicle and be produced during the journey at the request of official inspectors. The entries on this document shall be numbered to correspond with those of the consignment note.

5. On completion of the transport operation the undertaking shall, if so requested, send the documents referred to in paragraphs 3 and 4 above to the competent authority of the country of registration or to the trade organization approved by that authority.

Article 7

The recognition of the fact that the undertaking complies with the conditions laid down in this Set of Rules is strictly personal to the undertaking and not transferable. In case of the carrier's death the competent authorities may take appropriate measures according to the circumstances.

Article 8

In addition to the sanctions which may be imposed under national law for breaches of the provisions of either the national laws or the present Set of Rules, any of the following measures may be taken by the competent authority:

- (a) a caution;
- (b) a warning that repetition of the infringement will entail action under (c);
- (c) suspension or revocation of both documents certifying that the undertaking and the vehicle used comply with the conditions laid down in the Set of Rules and, if applicable, of the document certifying that the undertaking is entitled to engage in an international transport operation or operations, or of any one of these documents.

III. PROVISIONS APPLYING ONLY TO PASSENGER TRANSPORT FOR HIRE OR REWARD

Article 9

1. Vehicles used for international passenger transport shall be suitably equipped for the service for

fois que ladite autorité le requerra. L'autorité compétente inscrira sur le document mentionné au paragraphe 2 ci-dessus la date d'inspection et la date à laquelle prendra fin la validité de cette inspection. Toutefois, pour les véhicules à voyageurs, le délai de validité de l'inspection ne pourra pas être supérieur à six mois.

4. Les véhicules ne seront pas soumis à l'inspection technique dans les pays autres que le pays d'immatriculation, réserve faite de cas spéciaux, tels que, par exemple, le cas où les véhicules se trouveraient impliqués dans un accident.

5. Aucun véhicule ne doit être chargé de façon à dépasser la charge maximum au sens de la Convention de 1949 sur la circulation routière, c'est-à-dire le poids du chargement déclaré admissible par l'autorité compétente du pays d'immatriculation. Le poids maximum autorisé, au sens de ladite Convention, et le poids à vide, ainsi que la charge maximum ou le nombre maximum de voyageurs, doivent être indiqués à l'extérieur du véhicule.

Article 5

L'entreprise doit employer des conducteurs sérieux et dignes de confiance, possédant une expérience suffisante et les qualifications indispensables pour l'exécution des services demandés.

Article 6

1. L'entreprise doit jouir constamment d'une bonne réputation et posséder une compétence technique, commerciale et professionnelle qui lui permette d'effectuer d'une façon satisfaisante des transports internationaux.

2. L'entreprise a l'obligation d'enregistrer toutes ses opérations de transports internationaux et de conserver les documents relatifs à ces opérations pendant deux ans au moins à la disposition de l'autorité compétente du pays d'immatriculation ou de l'organisation professionnelle agréée par cette autorité.

3. Les transports de voyageurs feront l'objet d'un document déterminé à l'annexe G. Ce document doit se trouver à bord du véhicule et être présenté en cours de route, sur leur demande, aux agents chargés du contrôle.

4. Pour les transports de marchandises, une copie de la lettre de voiture déterminée à l'annexe D ou

un document comprenant au moins les énonciations figurant à l'annexe H, doit se trouver à bord du véhicule et être présenté en cours de route, sur leur demande, aux agents chargés du contrôle. La numérotation des énonciations de ce document sera celle de la lettre de voiture.

5. Dès l'accomplissement du transport, l'entreprise sera tenue, si la demande lui en est adressée, d'envoyer les documents mentionnés aux paragraphes 3 et 4 ci-dessus à l'autorité compétente du pays d'immatriculation ou à l'organisation professionnelle agréée par cette autorité.

Article 7

La reconnaissance du fait que l'entreprise remplit les conditions stipulées au présent Cahier des charges lui sera strictement personnelle. Elle ne pourra notamment faire l'objet d'aucune cession. En cas de décès du transporteur, les autorités compétentes prendront les mesures appropriées à chaque cas d'espèce.

Article 8

Indépendamment des sanctions qui pourront être infligées en application des législations nationales pour infraction aux dispositions soit de ces législations, soit du présent Cahier des charges, l'une des mesures suivantes peut être appliquée par les autorités compétentes:

- a) avertissement simple;
- b) avertissement annonçant qu'en cas de récidive, il y aura lieu d'appliquer l'alinéa c);
- c) retrait, à titre temporaire ou définitif, de l'un et l'autre des documents certifiant que l'entreprise ou le véhicule utilisé remplissent les conditions stipulées au Cahier des charges et, le cas échéant, du document certifiant que l'entreprise est dûment autorisée à effectuer un ou des transports internationaux ou de l'un de ces documents seulement.

III. DISPOSITIONS PARTICULIÈRES AUX TRANSPORTS DE VOYAGEURS POUR COMPTE D'AUTRUI

Article 9

1. Les véhicules affectés aux transports internationaux de voyageurs seront aménagés d'une ma-

which they are used. Their equipment shall comply with the requirements defined in Annex B which may provide for different categories of vehicles, each category having its appropriate transport tariff.

2. The above provision shall be without prejudice to the operation of vehicles complying with requirements additional to those set out in Annex B and having appropriate transport tariffs.

3. The category of vehicle determined in accordance with paragraph 1 or paragraph 2 above, shall be entered on the document referred to in paragraph 2 of Article 4, and shall be brought clearly to the notice of passengers.

4. The number of passengers to be carried in a vehicle operating a tourist service shall in no case exceed the number of seats available. This provision may, by agreement between the countries concerned, be extended to vehicles operating other services.

5. Unless otherwise stipulated in agreements between the countries concerned, the use of trailers for the conveyance of passengers is forbidden. Semi-trailers may be used unless prohibited by the laws of any country through which the vehicle passes.

6. Any display outside the vehicle of advertising matter not directly connected with the carrier's business is forbidden.

Article 10

An individual or collective ticket, as the case may be, shall be issued.

IV. PROVISIONS APPLYING TO TRANSPORT OF GOODS ON OWN ACCOUNT

Article 11

1. For the application of the provisions of the Set of Rules, transport of goods is said to be transport on own account when the transport operation is performed by a person (physical or corporate),

(a) for his own needs and for the transport

(i) of goods belonging to him, or

(ii) of goods not belonging to him but which he has bought, sold, borrowed or lent, loaned or hired, produced, processed or repaired, always provided that the transport constitutes only an ancillary operation;

(b) in vehicles belonging to or bought on instalments by him and driven by a member of his staff.

The operations referred to in the present paragraph shall not be deemed to constitute the transport of goods for hire or reward.

2. Bilateral or multilateral agreements may provide, under conditions laid down in these agreements, for the use of hired vehicles driven by the staff of the hirer or of the person or body from whom the vehicles are hired.

Article 12

The carrier on own account may not perform any transport operations for other parties, whatever the reason.

Article 13

1. Carriers on own account when engaging in an international transport operation shall comply with the relevant provisions of this Set of Rules and of the Annexes set out in Article 2 above, of international conventions and regulations, and of agreements relating to international transport concluded between governments, or between the competent organizations and endorsed by their governments. Each carrier must possess a copy of the Set of Rules and its Annexes and have taken cognizance of them.

2. Carriers on own account shall pay such fees and charges as are justified by the preparation and issue of the documents which may be required for international transport operations.

Article 14

1. Vehicles shall be suitable to the transport operations to be performed, and maintained in sound general mechanical condition. In particular, vehicles engaged in specialized goods transport shall

nière appropriée, compte tenu du service auquel ils sont affectés. Leurs aménagements doivent répondre aux spécifications définies à l'annexe B qui pourra prévoir différentes catégories de véhicules correspondant chacune à un tarif de transport approprié.

2. La disposition qui précède ne met pas obstacle à l'utilisation de véhicules répondant à des spécifications complémentaires de celles qui figurent à l'annexe B et auxquelles correspondent des tarifs de transport appropriés.

3. La catégorie à laquelle appartient le véhicule, qu'elle résulte de l'application du paragraphe 1 ou du paragraphe 2 ci-dessus, sera mentionnée sur le document mentionné au paragraphe 2 de l'article 4 et sera portée à la connaissance des voyageurs de façon claire et évidente.

4. Le nombre des voyageurs à admettre dans un véhicule effectuant un service touristique ne dépassera en aucun cas le nombre des places assises que comporte le véhicule. Cette disposition peut être étendue aux véhicules effectuant d'autres services par accord entre les pays intéressés.

5. Sauf stipulations contraires prévues par voie d'accord entre les pays intéressés, l'usage de remorques transportant des voyageurs sera interdit. La semi-remorque pourra être utilisée à moins que la loi de l'un des pays parcourus ne s'y oppose.

6. Toute publicité commerciale étrangère à l'activité directe du transporteur sera interdite à l'extérieur du véhicule.

Article 10

La délivrance d'un billet individuel ou collectif, suivant le cas, sera exigée.

IV. DISPOSITIONS APPLICABLES AUX TRANSPORTS DE MARCHANDISES POUR COMPTE PROPRE

Article 11

1. Pour l'application des dispositions du Cahier des charges, un transport de marchandises est dit pour compte propre lorsqu'il est effectué par une personne physique ou morale,

- a) pour ses propres besoins et pour le déplacement

- i) soit de marchandises lui appartenant,
- ii) soit de marchandises ne lui appartenant pas, mais qu'elle a vendues, achetées, prêtées, empruntées, données ou prises en location, produites, transformées ou réparées, à condition que le transport ne constitue qu'une opération accessoire;

- b) avec des véhicules lui appartenant ou achetés à tempérament et conduits par un membre de son personnel.

Les opérations mentionnées au présent paragraphe ne peuvent en aucun cas être considérées comme transports rémunérés.

2. Des accords bi- ou multilatéraux peuvent prévoir, dans des conditions que ces accords détermineront, l'emploi de véhicules pris en location, conduits par le personnel du preneur ou du donneur en location.

Article 12

Il est interdit au transporteur pour compte propre d'effectuer un transport pour des tiers, à quelque titre que ce soit.

Article 13

1. Les transporteurs pour compte propre doivent, lors d'un transport international, se conformer aux dispositions pertinentes du présent Cahier des charges et des annexes énumérées à l'article 2 ci-dessus, des conventions et règlements internationaux, ainsi que des accords relatifs aux transports internationaux conclus entre les gouvernements ou entre les organisations compétentes et entérinés par leurs gouvernements. Chaque entreprise devra posséder un exemplaire du Cahier des charges et de ses annexes et en avoir pris connaissance.

2. Ces transporteurs sont tenus d'acquitter les droits et taxes que comporteraient l'établissement et la délivrance des documents qui pourraient être exigés pour effectuer des transports internationaux.

Article 14

1. Les véhicules devront être adaptés aux transports à effectuer et tenus dans un parfait état d'entretien général. En particulier, les véhicules qui sont affectés à des transports spécialisés des mar-

fulfil the technical conditions which are or will be set out in Annex C to this Set of Rules.

2. No vehicles may be used in international transport unless it has been recognized by the competent authority of the country of registration as fulfilling the conditions of the Set of Rules. A document certifying this shall be carried on the vehicle.

3. Vehicles shall be produced for technical inspection by the competent authority at least once a year and whenever the authority so requires. The competent authority will enter on the document referred to in paragraph 2 above the date of inspection and the date on which the period of validity expires.

4. Vehicles shall not be subject to technical inspection in countries other than that of registration except in special cases, for example when a vehicle has been involved in an accident.

5. No vehicle shall carry a heavier load than the maximum load as defined in the 1949 Convention on Road Traffic, i.e. the weight of the load declared permissible by the competent authority of the country in which the vehicle is registered. The permissible maximum weight as defined in the said Convention, the unladen weight and the maximum load shall be indicated on the outside of the vehicle.

Article 15

Carriers on own account shall employ reliable and trustworthy drivers with adequate experience.

Article 16

1. Carriers on own account are required to record all their international transport operations and to hold these records for a period of at least two years at the disposal of the competent authority of the country of registration or of the organization approved by that authority.

2. All goods transport shall be covered by a document which shall contain at least the entries specified in Annex H. The document shall be carried on the vehicle and must be produced, during the journey, at the request of official inspectors. Entries on this document shall be numbered to correspond with those in the Annex.

3. On completion of the transport operation the carrier on own account shall, if so requested, send the documents referred to in paragraph 2 above to the competent authority of the country of registration or to the organization approved by that authority.

Article 17

In addition to the sanctions which may be imposed under the national law for breaches of the provisions of either the national laws or the present Set of Rules, any of the following measures may be taken by the competent authority:

- (a) a caution;
- (b) a warning that repetition of the infringement will entail action under (c);
- (c) suspension or revocation of the document certifying that the vehicle used complies with the conditions laid down in the Set of Rules and, if applicable, of the document certifying that the undertaking is entitled to engage in an international transport operation or operations, or of either of these documents.

V. PROVISIONS APPLYING TO PASSENGER TRANSPORT OTHER THAN THAT REFERRED TO IN CHAPTER III

Article 18

The definition of, and provisions for the regulation of, passenger transport other than that referred to in Chapter III shall to such extent as may be necessary be set out in Annex J to this Set of Rules.

chandises doivent remplir les conditions techniques qui sont ou seront fixées à l'annexe C au présent Cahier des charges.

2. Aucun véhicule ne sera affecté aux transports internationaux s'il n'a été reconnu par l'autorité compétente du pays d'immatriculation comme remplissant les conditions du Cahier des charges. Un document attestant cette reconnaissance sera conservé à bord du véhicule.

3. Les véhicules seront présentés à l'inspection technique de l'autorité compétente du pays d'immatriculation au moins une fois par an et chaque fois que ladite autorité le requerra. L'autorité compétente inscrira sur le document mentionné, au paragraphe 2 ci-dessus la date d'inscription et la date à laquelle prendra fin la validité de cette inspection.

4. Les véhicules ne seront pas soumis à l'inspection technique dans les pays autres que le pays d'immatriculation, réserve faite de cas spéciaux, tels que, par exemple le cas où les véhicules se trouveraient impliqués dans un accident.

5. Aucun véhicule ne doit être chargé de façon à dépasser la charge maximum au sens de la Convention de 1949 sur la circulation routière, c'est-à-dire le poids du chargement déclaré admissible par l'autorité compétente du pays d'immatriculation. Le poids maximum autorisé au sens de ladite Convention, le poids à vide et la charge maximum doivent être indiqués à l'extérieur du véhicule.

Article 15

Les transporteurs pour compte propre doivent employer des conducteurs sérieux, dignes de confiance et possédant une expérience suffisante.

Article 16

1. Les transporteurs pour compte propre ont l'obligation d'enregistrer toutes leurs opérations de transports internationaux et de conserver les documents relatifs à ces opérations pendant deux ans au moins à la disposition de l'autorité compétente du pays d'immatriculation ou de l'organisation agréée par cette autorité.

2. Tout transport de marchandises fera l'objet d'un bordereau qui comprendra au moins les énonciations figurant à l'annexe H. Ce bordereau doit se trouver à bord du véhicule et être présenté en cours de route, sur leur demande, aux agents chargés du contrôle. La numérotation des énonciations de ce document sera celle de ladite annexe.

3. Dès l'accomplissement du transport, le transporteur pour compte propre sera tenu, si la demande lui en est adressée, d'envoyer le document mentionné au paragraphe 2 ci-dessus à l'autorité compétente du pays d'immatriculation ou à l'organisation agréée par cette autorité.

Article 17

Indépendamment des sanctions qui pourront être infligées en application des législations nationales pour infraction aux dispositions soit de ces législations, soit du présent Cahier des charges, une des mesures suivantes peut être appliquée par les autorités compétentes:

- a) avertissement simple;
- b) avertissement annonçant qu'en cas de récidive, il y aura lieu d'appliquer l'alinéa c);
- c) retrait, à titre temporaire ou définitif, du document certifiant que le véhicule utilisé remplit les conditions stipulées au Cahier des charges et, le cas échéant, du document certifiant que l'entreprise est dûment autorisée à effectuer un ou des transports internationaux ou de l'un des documents seulement.

V. DISPOSITIONS APPLICABLES AUX TRANSPORTS DE VOYAGEURS AUTRES QUE CEUX QUI SONT MENTIONNÉS AU TITRE III

Article 18

La définition et la réglementation des transports de voyageurs autres que ceux qui sont mentionnés au titre III feront, dans la mesure où cela serait nécessaire, l'objet de l'annexe J au présent Cahier des charges.

Annex A

CONDITIONS OF EMPLOYMENT IN INTERNATIONAL ROAD TRANSPORT OPERATIONS

Minimum age

1. No undertaking shall entrust the driving of a vehicle to any person under 21 years of age.

Physical fitness certificate

2. No undertaking shall entrust the driving of a vehicle to any person not holding a medical certificate attesting that he meets the necessary requirements relating to physical fitness. This certificate shall be signed by a physician approved by the competent national authority.

3. No undertaking shall permit a person to continue to drive a vehicle unless he is subjected to further medical examinations at intervals not exceeding five years and unless he is granted after every such further examination a medical certificate attesting his continued physical fitness.

Hours of work and overtime

4. Hours of work, overtime and overtime rates shall be not less favourable than those established in accordance with the provisions of national laws or regulations, arbitration awards or collective agreements for the class of work concerned in the district in which the worker is normally employed in his own country, provided that normal hours of work shall not exceed 48 hours per week calculated as an average.

Daily rest period

5. Every driver shall have at least ten consecutive hours for rest in any period of 24 hours, calculated from the commencement of any working day.

6. The rest period specified in paragraph 5 above may be reduced to eight consecutive hours:

- (a) once only in any period of seven days; or
- (b) if a vehicle is manned by two drivers and so equipped as to enable one of the drivers to stretch out at rest.

7. During the rest periods specified in paragraphs 5 and 6 above, the driver shall be completely off duty and shall not be bound to remain on or near the vehicle, it being understood that the driver will have previously taken all proper steps to ensure the safety of the vehicle and of its load.

Maximum driving periods

8. No person shall drive a vehicle continuously for more than five hours. The driving period shall be deemed to be continuous unless there is an uninterrupted break of at least 30 minutes.

9. The total driving time for any driver shall not exceed nine hours in any period of twenty-four hours. Where the transport operation requires a longer driving time, a relief driver shall be provided.

Exceptional cases

10. In cases of *force majeure*, unforeseen delays encountered on the road, and unforeseen events, and if compatible with road safety, the rest periods specified in paragraphs 5 and 6 above may be reduced, and the periods of driving specified in paragraphs 8 and 9 above increased, to the extent necessary to ensure the safety of the vehicle, its passengers or its load and to enable the driver to

Annexe A

CONDITIONS D'EMPLOI DU PERSONNEL DANS LES TRANSPORTS ROUTIERS INTERNATIONAUX

Age minimum

1. Aucune entreprise ne confiera la conduite d'un véhicule à une personne âgée de moins de 21 ans.

Certificat d'aptitude physique

2. Aucune entreprise ne confiera la conduite d'un véhicule à une personne non titulaire d'un certificat médical attestant qu'elle possède les aptitudes physiques nécessaires. Ce certificat doit être signé par un médecin agréé par l'autorité nationale compétente.

3. Aucune entreprise n'admettra qu'une personne continue de conduire un véhicule, à moins que cette personne n'ait subi un nouvel examen médical, qui sera répété à des intervalles ne dépassant pas cinq années, et qu'il ne lui ait été délivré, après chaque examen, un certificat confirmant son aptitude physique.

Durée du travail et heures supplémentaires

4. La durée du travail, le régime des heures supplémentaires et les taux de majoration à appliquer pour la rémunération de celles-ci ne seront pas moins favorables que ceux qui sont fixés conformément à la législation nationale, aux sentences arbitrales ou aux conventions collectives en vigueur pour le même genre de travail dans la région du pays du travailleur, où celui-ci est normalement employé, sous la réserve que la durée normale du travail ne dépassera pas 48 heures par semaine en moyenne.

Repos quotidien

5. Tout conducteur doit bénéficier d'au moins dix heures consécutives de repos au cours de toute période de 24 heures comptées à partir du commencement de la journée de travail.

6. La période de repos mentionnée au paragraphe 5 ci-dessus peut être réduite à huit heures consécutives:

- a) soit une seule fois par période de sept jours;
- b) soit qu'il y a deux conducteurs à bord du véhicule et si celui-ci est aménagé de façon à permettre à l'un des conducteurs un repos en position allongée.

7. Pendant les périodes de repos spécifiées aux paragraphes 5 et 6 ci-dessus, le conducteur sera libéré de tout service et ne sera pas tenu de rester sur le véhicule ou près de celui-ci, étant entendu qu'il aura préalablement pris toutes précautions utiles pour assurer la sécurité du véhicule et de son chargement.

Durée maximum de conduite

8. Aucune personne ne doit conduire un véhicule pendant une période continue de plus de cinq heures. La période de conduite sera tenue pour continue à moins qu'il n'y ait une interruption continue d'au moins 30 minutes.

9. Le total des heures de conduite ne doit pas dépasser neuf heures par conducteur au cours de toute période de 24 heures. Dans le cas où l'exécution du service entraînerait une durée de conduite supérieure, un second conducteur devrait être prévu pour relayer le premier.

Cas exceptionnels

10. A condition qu'il ne soit pas porté atteinte à la sécurité routière, les durées de repos indiquées aux paragraphes 5 et 6 ci-dessus peuvent être réduites et les périodes de conduite indiquées aux paragraphes 8 et 9 ci-dessus peuvent être prolongées en cas de force majeure, de retard imprévu rencontré en cours de route et d'événements fortuits, dans la mesure nécessaire pour assurer la

reach a suitable stopping place or, if circumstances permit, the end of his journey. Running schedules should, however, be established in such a manner as not normally to require recourse to this provision.

Weekly rest period

11. Every driver shall be granted 52 rest days in a calendar year; if possible, at the rate of one day per week. As a general rule, these weekly rest periods shall be granted at the driver's place of residence. The weekly rest period shall be of 24 consecutive hours and, as a general rule, it shall be immediately preceded by the daily rest period. The weekly rest period shall be granted whenever possible on Sunday or a public holiday.

Public holidays

12. Every driver shall be entitled each year, in addition to the weekly rest days, to as many days of rest with pay as there are recognized public holidays with pay in the country in which the vehicle is registered.

Wages

13. Wages, including allowances, shall be not less favourable than those established in accordance with the provisions of national laws and regulations, arbitration awards or collective agreements for the class of work concerned in the district in which the worker is normally employed in his own country.

Trailers

14. Any motor vehicle or any articulated vehicle, as defined in the 1949 Convention on Road Traffic, drawing a trailer the maximum permissible weight of which exceeds 2.5 tons shall carry either two drivers or a driver and an attendant. A combination of vehicles composed of a drawing (non-carrying) vehicle and of a trailer the maximum permissible weight of which does not exceed 10 tons need not have more than a driver on board.

Sickness and industrial accidents

15. When a driver, as a consequence of his work, is outside his country of residence, his employer shall be liable for the payment of —

- (a) any medical care which the driver may in fact require, in so far as these benefits are not granted to him under compulsory insurance against sickness or industrial accidents; and
- (b) Any other benefit to which the driver would have been entitled under the national laws or regulations which would have been applicable if the contingency has occurred in the country of his residence.

16. When a driver, as a consequence of his work, is outside his country of residence and is the victim of an industrial accident or suffers from a sickness attested by a medical certificate, he shall be provided at his employer's expense with —

- (a) board and lodging until he is restored to health or his state of health enables him to return to his place of residence; and

- (b) transport to his place of residence,

in so far as the corresponding benefits are not granted to him under national laws or regulations or in virtue of an international agreement.

17. The liability of the employer for the payment of benefits under sub-paragraph 16 (a) above may be limited to six months in cases in which it is established that the driver's sickness resulted from a previous condition and would have occurred even if he had not left his country of residence.

First aid

18. Vehicles shall be provided with a first-aid box of a type approved by the authorities of the country in which the vehicle is registered.

Subsistence allowance

19. Every driver, while travelling on duty outside his country of residence, shall receive a subsistence allowance not less than that provided for under the collective agreement in force in the district in which the worker is normally employed in his own coun-

sécurité du véhicule, de ses passagers ou de son chargement et pour permettre au conducteur d'atteindre un point d'arrêt approprié ou, si les circonstances le permettent, le terme de son voyage. Les horaires doivent toutefois être établis de manière qu'il n'y ait pas normalement lieu de se prévaloir de cette disposition.

Repos hebdomadaire

11. Tout conducteur doit avoir, dans l'année civile, 52 jours de repos, si possible à raison d'un jour de repos par semaine. Ce repos hebdomadaire doit pouvoir être pris, en règle générale, au lieu de résidence du conducteur. Le repos hebdomadaire doit être de 24 heures consécutives et, en règle générale, être précédé immédiatement par la période de repos quotidien. Il doit être accordé, autant que faire se peut, le dimanche ou un jour férié.

Jours fériés

12. Tout conducteur a droit chaque année, en plus des jours de repos hebdomadaires, à un nombre de jours de repos payés égal au nombre de jours fériés payés reconnus dans le pays d'immatriculation du véhicule.

Salaires

13. Les salaires, y compris les allocations, ne seront pas moins favorables que ceux qui sont fixés conformément aux dispositions de la législation nationale, des sentences arbitrales ou des conventions collectives pour le même genre de travail dans la région du pays du travailleur, où celui-ci est normalement employé.

Remorques

14. Tout automobile ou véhicule articulé, au sens de la Convention de 1949 sur la circulation routière, accompagné d'une remorque dont le poids maximum autorisé dépasse 2,5 tonnes devra obligatoirement avoir à bord soit deux conducteurs, soit un conducteur et un convoyeur. Un ensemble de véhicules couplés, composé d'un tracteur non porteur et d'une remorque dont le poids maximum autorisé n'excède pas 10 tonnes, ne devra pas obligatoirement avoir à son bord plus d'un conducteur.

Maladies et accidents du travail

15. Lorsqu'un conducteur se trouve hors de son pays de résidence pour raison de service, son employeur est responsable du paiement —

- a) de tous soins médicaux dont peut avoir effectivement besoin le conducteur, dans la mesure où ces prestations ne lui sont pas attribuées en vertu d'un système obligatoire d'assurance-maladie ou d'assurance-accidents du travail;
- b) de toute autre prestation à laquelle le droit aurait été ouvert par la législation nationale applicable dans le cas où l'éventualité se serait réalisée sur le territoire du pays de résidence du conducteur.

16. Lorsqu'un conducteur se trouve hors de son pays de résidence pour raison de service et qu'il est victime d'un accident du travail ou atteint d'une maladie constatée par certificat médical, il a droit, aux frais de son employeur —

- a) au logement et à la nourriture jusqu'à sa guérison ou jusqu'à ce que son état de santé lui permette de retourner au lieu de sa résidence, et
- b) au voyage de retour au lieu de sa résidence, dans la mesure où des prestations équivalentes ne lui sont pas attribuées en vertu d'une législation nationale ou d'un accord international.

17. La responsabilité de l'employeur pour le paiement des prestations prévues au paragraphe 16, alinéa a) pourra être limitée à six mois dans les cas où il est établi que la maladie du conducteur résulte d'un état antérieur et qu'elle se serait déclarée même si le conducteur n'avait pas quitté le pays de sa résidence.

Boîte de secours

18. Une boîte de secours d'urgence d'un type agréé par les autorités compétentes du pays d'immatriculation doit se trouver à bord de tout véhicule.

Indemnités de subsistance

19. Le conducteur recevra, pendant ses déplacements en service hors du pays de sa résidence, une indemnité de subsistance qui ne sera pas inférieure à celle prévue par les conventions collectives en vigueur dans la région du pays du travailleur, où

try. Where the existing collective agreement makes no provision for travel abroad, or where no collective agreement exists, the driver shall receive a subsistence allowance sufficient to enable him to cover the cost of three meals a day and lodging.

Return to place of residence

20. Should the journey be interrupted for a reason beyond the control of the driver, and should it be impossible for him to return to his place of residence in the vehicle under his charge, he shall be entitled to the return journey at his employer's expense, and in accordance with the latter's instructions.

Supervision of the application of the provision of this Annex

21. Every driver shall keep an individual control book containing for each operation a current record of his hours of work, driving periods and rest periods, and shall produce such record on the journey if requested by the competent authority concerned. On completion of the operation, a copy of the record must be delivered to the employer.

22. Every operator shall keep, for at least twelve months, such records concerning the matters dealt with in this Annex as may be required by the competent authority in order to ensure the observance of the provisions of this Annex.

Owner drivers

23. The provisions of the present Annex, with the exception of paragraphs 4, 7, 11, 12, 13, 15, 16, 17, 19 and 20, shall apply to owner drivers driving their own vehicles.

Attendants

24. The provisions of this Annex, with the exception of paragraphs 1, 2, 3, 8, 9 and 21 shall apply to attendants and to other members of the crew who are associated with actual transport operations.

Safeguarding clause

25. Nothing in this Annex shall be deemed to prejudice any provision of any law or regulation, arbitration award, collective agreement or custom which ensures to the workers concerned conditions more favourable than those provided for in this Annex.

celui-ci est normalement employé. Si la convention collective ne prévoit pas le cas de déplacement à l'étranger ou s'il n'existe pas de convention collective, le conducteur recevra une indemnité de subsistance suffisante pour lui permettre de couvrir le coût de trois repas par jour et du logement.

Retour au lieu de résidence

20. Lorsque le voyage se trouve interrompu pour une cause indépendante de la volonté du conducteur et qu'il lui est impossible de regagner, avec le véhicule qu'il conduit, le lieu de sa résidence, ce conducteur a droit au voyage de retour aux frais de son employeur. Le voyage de retour doit se faire conformément aux instructions de l'employeur.

Contrôle de l'application des dispositions de la présente annexe

21. Tout conducteur établira, dans un livret individuel, pour chaque opération de transport, un relevé de ses heures de travail, de ses périodes de conduite et de celles de repos et devra présenter ce relevé au cours du voyage sur la demande de l'autorité compétente. L'opération de transport terminée, une copie du relevé sera remise à l'employeur.

22. Tout employeur doit conserver, pendant une période de douze mois au moins, les relevés de tous les documents relatifs aux questions traitées dans la présente annexe et qui peuvent être requis par l'autorité compétente pour assurer le respect des dispositions de ladite annexe.

Conducteurs propriétaires

23. Les dispositions de la présente annexe, à l'exception des paragraphes 4, 7, 11, 12, 13, 15, 16, 17, 19 et 20, s'appliquent aux conducteurs propriétaires conduisant leurs propres véhicules.

Convoyeurs

24. Les dispositions de la présente annexe, à l'exception des paragraphes 1, 2, 3, 8, 9 et 21, s'appliquent aux convoyeurs et à tous autres membres de l'équipage qui prennent une part effective aux opérations de transport.

Clause de sauvegarde

25. Aucune disposition de cette annexe ne doit être considérée comme portant atteinte à une législation, à une sentence arbitrale, à une convention collective ou à une coutume qui assure aux travailleurs intéressés des conditions plus favorables que celles prévues par ladite annexe.

Annex B.1

PASSENGER TRANSPORT

TECHNICAL CONDITIONS APPLICABLE TO VEHICLES

1. Every vehicle operating in an international passenger transport service must fulfil satisfactory standards of safety and comfort.
2. The vehicle must be so constructed and equipped as not to present any hindrance to other traffic on account of its insufficient speed, particularly in hilly country.
3. Means of protecting passengers from the sun, when necessary, must be provided.
4. It must be possible for vehicles to be closed and covered. When the outside temperature makes it necessary, heating must be provided by a system offering every safeguard for health. Vehicles must be provided with a satisfactory ventilation system.
5. Adequate interior lighting must be provided.
6. The space allotted to each seat must be sufficient to provide passengers with proper comfort.
7. Sufficient space, with full weather protection, must be reserved for luggage.
8. Vehicles must be provided with a fire extinguisher in proper working order.
9. In addition to the door used for regular access, vehicles must be provided with at least one emergency exit which should not be on the wall on which the door is placed.
10. Vehicles operating regular services must display on their sides, in letters at least 10 cm. high, their points of departure and arrival and at least one intermediate locality.

Annexe B.1

TRANSPORTS DE VOYAGEURS

CONDITIONS TECHNIQUES APPLICABLES AUX VEHICULES

1. Tout véhicule affecté à un transport international de voyageurs doit présenter des conditions de confort et de sécurité satisfaisantes.
2. Le véhicule doit être construit et équipé de façon à ne pas présenter une gêne pour la circulation par sa vitesse insuffisante, en particulier dans les régions accidentées.
3. Les dispositifs doivent être prévus pour protéger, s'il y a lieu, les voyageurs contre les rayons solaires.
4. Les véhicules devront pouvoir être clos et couverts. Ils seront chauffés par un procédé offrant toutes garanties de salubrité lorsque la température extérieure l'exigera. Ils devront être pourvus d'un système d'aération convenable.
5. L'éclairage intérieur doit être assuré de manière convenable.
6. La place réservée à chaque siège doit permettre d'offrir un confort suffisant aux personnes transportées.
7. Des emplacements suffisants parfaitement protégés contre les intempéries seront réservés aux bagages.
8. Les véhicules doivent être équipés d'un extincteur en bon état de marche.
9. En plus de la porte d'accès normal, ils doivent être munis d'au moins une issue de secours aménagée dans une paroi autre que celle où se trouve ladite porte.
10. Les véhicules assurant des liaisons régulières doivent porter sur les parois latérales extérieures et en caractère d'au moins 10 cm. de hauteur l'indication des points de départ et d'arrivée et d'au moins une localité intermédiaire.

Annex D.1

CONSIGNMENT NOTE (*LETTRE DE VOITURE*)

Article 1

1. The carrier shall be responsible for seeing that a consignment note is made out.
2. The consignment note shall be made out in three copies. The first shall be handed to the consignor, the second shall accompany the goods and the third shall be retained by the carrier. Additional copies of the consignment note may be prepared for the convenience of the consignor or the carrier.

Article 2

1. The consignment note shall contain the following particulars:
 - (1) the place and date of issue of the consignment note;
 - (2) the name and address of the consignor;
 - (3) the name and address of the carrier;
 - (4) the place where the goods are taken over and the place designated for delivery;
 - (5) the name and address of the consignee or other receiver;
 - (6) a description of the goods and the method of packing;
 - (7) the number of packages and their special marks and numbers;
 - (8) the gross weight of the goods or their quantity otherwise expressed;
 - (9) the transport charge and other charges;
 - (10) the requisite instructions for Customs and other formalities;
 - (11) a statement that the transport operation is subject, notwithstanding any clause to the contrary, to the provisions of Annexes D to

the Set of Rules of the General Agreement on Economic Regulations for International Road Transport.

2. Where applicable, the consignment note shall contain the following particulars:
 - (12) a statement that no transloading is allowed;
 - (13) the charges for which the consignor would assume liability;
 - (14) the amount of cash to be collected on delivery of the goods;
 - (15) a declaration of the value of the goods and a declaration of special interest in delivery;
 - (16) the consignor's instructions to the carrier regarding insurance of the goods;
 - (17) the agreed time-limit within which the transport operation must be completed*;
 - (18) a list of the documents handed to the carrier to accompany the second copy of the consignment note.

3. The parties may enter on the consignment note any other particulars they deem useful.

4. Where a copy of the consignment note is used as a control document under the terms of Article 6, paragraph 4 of the Set of Rules, it shall also contain, without prejudice to the relations between the parties to the transport contract, the following particulars:

- (19) the type of body;
- (20) the maximum load (Article 4, paragraph 5, of the Set of Rules);

*The absence of any entry under this item is equivalent to the entry: "No pre-arranged time limit".

Annexe D.1

LETTRE DE VOITURE

Article premier

1. Le transporteur doit veiller à l'établissement d'une lettre de voiture.

2. La lettre de voiture doit être établie en trois exemplaires. Le premier est remis à l'expéditeur, le deuxième accompagne la marchandise et le troisième est retenu par le transporteur. Des copies de la lettre de voiture peuvent être établies à la convenance de l'expéditeur ou du transporteur.

Article 2

1. La lettre de voiture doit contenir les indications suivantes:

- 1) le lieu et la date de l'établissement de la lettre de voiture;
- 2) le nom et l'adresse de l'expéditeur;
- 3) le nom et l'adresse du transporteur;
- 4) le point où la marchandise est prise en charge et celui prévu pour la livraison;
- 5) le nom et l'adresse du destinataire ou autre réceptionnaire;
- 6) la désignation de la marchandise et le mode d'emballage;
- 7) le nombre des colis, leurs marques particulières et leurs numéros;
- 8) le poids brut ou la quantité autrement exprimée de la marchandise;
- 9) le prix de transport et autres frais;
- 10) les instructions requises pour les formalités de douane et autres;
- 11) l'indication que le transport est soumis, notwithstanding toute clause contraire, aux dispositions des annexes D du Cahier des charges de

l'Accord général portant réglementation économique des transports routiers internationaux.

2. Le cas échéant, la lettre de voiture doit contenir les indications suivantes:

- 12) l'interdiction de tout transbordement;
- 13) les frais que l'expéditeur prendrait à sa charge;
- 14) le montant du remboursement pouvant grever la marchandise;
- 15) la déclaration de la valeur de la marchandise et celle de l'intérêt spécial à la livraison;
- 16) les instructions de l'expéditeur au transporteur en ce qui concerne l'assurance de la marchandise;
- 17) le délai convenu dans lequel le transport doit être effectué*;
- 18) la liste des documents remis au transporteur pour accompagner le deuxième exemplaire de la lettre de voiture.

3. Les parties peuvent porter sur la lettre de voiture toute autre indication qu'elles jugent utile;

4. Si une copie de la lettre de voiture est utilisée à titre de document de contrôle au sens de l'article 6, paragraphe 4, du Cahier des charges, elle doit contenir en outre, et sans préjudice des relations entre les parties au contrat de transport, les indications suivantes:

- 19) le type de la carrosserie;
- 20) la charge maximum (article 4, paragraphe 5, du Cahier des charges);

*L'absence d'une mention sur ce point vaut mention: "sans délai préfixé".

(21) the registration number of the vehicle or, where that is not sufficient to identify the vehicle, the chassis number;

(22) the mileage charged for;

(23) the place of departure and the destination of the vehicle or vehicles performing an inter-

national transport operation (to be filled in only where the place of departure and/or of destination differs from the place where the goods are taken over and/or the place designated for delivery);

(24) the frontier crossing point(s).

- 21) le numéro d'immatriculation du véhicule ou, si ce numéro ne suffit pas pour identifier le véhicule, le numéro du châssis;
- 22) le kilométrage taxé;
- 23) le point de départ et la destination du ou des véhicules effectuant un transport international

(à remplir seulement dans le cas où le point de départ et (ou) celui de destination diffèrent du point où la marchandise est prise en charge et (ou) de celui qui est prévu pour sa livraison);

- 24) le ou les points de passage des frontières.

Annex E.1

INSURANCES TO BE TAKEN OUT BY CARRIERS FOR HIRE OR REWARD

1. *Passenger transport*

(a) The carrier must take out and keep up an insurance policy covering such liability as he may incur under the law in force in the countries traversed, for damage caused to the persons carried and to third parties. In this connexion due regard shall be paid to any limitations on the sum insured which are, or may be, in force in the countries in question.

(b) The obligation on the carrier to insure against liability for damage caused to the luggage of the persons carried, shall, however, continue to be governed by the national law of the countries traversed.

2. *Goods transport*

(a) The carrier must take out and keep up an insurance policy covering such liability as he may incur under the law in force in the countries traversed, for damage caused to third parties. In this connexion due regard shall be paid to any limita-

tions on the sum insured which are, or may be, in force in the countries in question.

(b) The carrier must also take out and keep up an insurance policy covering his liability for total as well as partial loss of and damage to the goods carried.

3. Undertakings, such as public undertakings, considered capable of covering themselves the risks mentioned in paragraphs 1 and 2 above may be exempted by the competent authorities of the country of registration from the obligation to take out and keep up the insurance policies required under the said paragraphs. This power may in no case be delegated to a trade organization under the provisions of Article 7 of the General Agreement. As regards paragraphs 1 (a) and 2 (a), the present provision does not exempt the undertakings in question, when in countries other than the country in which the vehicle is registered, from complying with national or international regulations applying to foreign undertakings.

Annexe E.1

ASSURANCES A CONTRACTER PAR LES TRANSPORTEURS POUR COMPTE D'AUTRUI

1. *Transports de voyageurs*

a) Le transporteur est tenu de contracter et de conserver en validité une police d'assurance couvrant la responsabilité qu'il peut encourir, aux termes de la législation en vigueur dans les pays parcourus, pour les dommages causés aux personnes transportées, ainsi qu'aux tiers, compte tenu éventuellement des limitations du montant d'assurance qui sont ou seront admises dans les pays en question.

b) L'obligation d'assurer la responsabilité du transporteur pour les dommages causés aux bagages des personnes transportées reste toutefois soumise à la législation nationale des pays parcourus.

2. *Transports de marchandises*

a) Le transporteur est tenu de contracter et de conserver en validité une police d'assurance couvrant la responsabilité qu'il peut encourir aux termes de la législation en vigueur dans les pays parcourus, pour les dommages causés aux tiers, compte tenu éventuellement des limitations du

montant d'assurance qui sont ou seront admises dans les pays en question.

b) Le transporteur est également tenu de contracter et de conserver en validité une police d'assurance couvrant sa responsabilité pour perte totale, perte partielle et avaries des marchandises transportées.

3. Des entreprises présentant les garanties suffisantes pour couvrir elles-mêmes les risques mentionnés aux paragraphes 1 et 2 ci-dessus, telles des entreprises publiques, pourront être libérées par les autorités compétentes du pays d'immatriculation de l'obligation de contracter et de conserver en validité les polices d'assurance prévues auxdits paragraphes. Ce pouvoir ne peut, en aucun cas, être délégué à une organisation professionnelle dans les conditions prévues à l'article 7 de l'Accord général. En ce qui concerne les paragraphes 1.a) et 2.a), la présente disposition ne dispense pas les entreprises dont il s'agit de se conformer dans les pays autres que le pays d'immatriculation du véhicule, aux réglementations nationales ou internationales applicables aux entreprises étrangères.

Annex E.2

**INSURANCES TO BE TAKEN OUT BY CARRIERS
OF GOODS ON OWN ACCOUNT**

1. The carrier must take out and keep up an insurance policy covering such liability as he may incur under the law in force in the countries traversed for damage caused to third parties. In this connexion due regard shall be paid to any limitations on the sum insured which are, or may be, in force in the countries in question.

2. Undertakings, such as public undertakings, considered capable of covering themselves the risks mentioned in paragraph 1 above may be exempted by the competent authorities of the country of registration from the obligation to take out and keep up the insurance policies required under the said paragraph. This power may in no case be delegated to an organization under the provisions of Article 7 of the General Agreement. The present provision does not exempt the undertakings in question, when in countries other than the country in which the vehicle is registered, from complying with national or international regulations applying to foreign undertakings.

Annexe E.2

**ASSURANCES A CONTRACTER PAR LES TRANSPORTEURS
DE MARCHANDISES POUR COMPTE PROPRE**

1. Le transporteur est tenu de contracter et de conserver en validité une police d'assurance couvrant la responsabilité qu'il peut encourir aux termes de la législation en vigueur dans les pays parcourus, pour les dommages causés aux tiers, compte tenu éventuellement des limitations du montant d'assurance qui sont ou seront admises dans les pays en question.
2. Des entreprises présentant les garanties suffisantes pour couvrir elles-mêmes les risques mentionnés au paragraphe 1 ci-dessus, telles des entreprises publiques, pourront être libérées par les autorités compétentes du pays d'immatriculation de l'obligation de contracter et de conserver en validité la police d'assurance prévue audit paragraphe. Ce pouvoir ne peut, en aucun cas, être délégué à une organisation dans les conditions prévues à l'article 7 de l'Accord général. La présente disposition ne dispense pas les entreprises dont il s'agit de se conformer, dans les pays autres que le pays d'immatriculation du véhicule, aux réglementations nationales ou internationales applicables aux entreprises étrangères.

Annex H.1

**ENTRIES TO BE MADE IN THE DOCUMENT ACCOMPANYING
TRANSPORT FOR HIRE OR REWARD***

- (1) **The place and date of issue of the document;**
- (2) **the name and address of the consignor;**
- (3) **the name and address of the carrier;**
- (4) **the place where the goods are taken over and the place designated for delivery;**
- (5) **the name and address of the consignee or other receiver;**
- (6) **a description of the goods;**

- (8) **the gross weight of the goods or their quantity otherwise expressed;**
- (9) **the transport charge and other charges;**

- (19) **the type of body;**
- (20) **the maximum load (Article 4, paragraph 5, of the Set of Rules);**
- (21) **the registration number of the vehicle or, where that is not sufficient to identify the vehicle, the chassis number;**
- (22) **the mileage charged for;**
- (23) **the place of departure and the destination of the vehicle or vehicles performing an international transport operation (to be filled in only where the place of departure and/or of destination differs from the place where the goods are taken over and/or the place designated for delivery);**
- (24) **the frontier crossing point(s).**

*The numbering of the items is the same as for the particulars given in the consignment note reproduced in Annex D.1.

Annexe H.1

**ÉNONCIATIONS DEVANT FIGURER AU DOCUMENT
ACCOMPAGNANT LE TRANSPORT POUR COMPTE D'AUTRUI***

- 1) Le lieu et la date de l'établissement du document;
- 2) le nom et l'adresse de l'expéditeur;
- 3) le nom et l'adresse du transporteur;
- 4) le point où la marchandise est prise en charge et celui prévu pour la livraison;
- 5) le nom de l'adresse du destinataire ou autre réceptionnaire;
- 6) la désignation de la marchandise;

- 8) le poids brut ou la quantité autrement exprimée de la marchandise;
- 9) le prix de transport et autres frais;

- 19) le type de la carrosserie;
- 20) la charge maximum (article 4, paragraphe 5, du Cahier des charges);
- 21) le numéro d'immatriculation du véhicule ou, si ce numéro ne suffit pas pour identifier le véhicule, le numéro du châssis;
- 22) le kilométrage taxé;
- 23) le point de départ et la destination du ou des véhicules effectuant un transport international (à remplir seulement dans le cas où le point de départ et (ou) celui de destination diffèrent du point où la marchandise est prise en charge et (ou) de celui qui est prévu pour sa livraison);
- 24) le ou les points de passage des frontières.

*La numérotation des énonciations est la même que celle des indications de la lettre de voiture figurant à l'annexe D.1.

Annex H.2

**ENTRIES TO BE MADE IN THE DOCUMENT ACCOMPANYING
TRANSPORT ON OWN ACCOUNT**

- (1) The place and date of issue of the document;**
- (2) the name, address and business of the carrier;**
- (3) where appropriate, the name, address and business of the person or persons other than the carrier from whom the goods are taken over and/or to whom they are to be delivered;**
- (4) the place(s) of loading;**
- (5) the place(s) of unloading;**
- (6) a description of the goods;**
- (7) the gross weight of the goods or their quantity otherwise expressed;**
- (8) the type of body;**
- (9) the maximum load (Article 14, paragraph 5, of the Set of Rules);**
- (10) the registration number of the vehicle or, where that is not sufficient to identify the vehicle, the chassis number;**
- (11) the mileage;**
- (12) the frontier crossing point(s).**

Annexe H.2

**ENONCIATIONS DEVANT FIGURER AU DOCUMENT
ACCOMPAGNANT LE TRANSPORT POUR COMPTE PROPRE**

- 1) **Le lieu et la date de l'établissement du document;**
- 2) **le nom, l'adresse et l'objet de l'entreprise du transporteur;**
- 3) **s'il y a lieu, le nom, l'adresse et l'objet de l'entreprise, de la personne ou des personnes autres que le transporteur chez qui la marchandise est prise et (ou) auxquelles elle doit être livrée;**
- 4) **le ou les points de chargement;**
- 5) **le ou les points de déchargement;**
- 6) **la désignation de la marchandise;**
- 7) **le poids brut ou la quantité autrement exprimée de la marchandise;**
- 8) **le type de la carrosserie;**
- 9) **la charge maximum (article 14, paragraphe 5, du Cahier des charges);**
- 10) **le numéro d'immatriculation du véhicule ou, si ce numéro ne suffit pas pour identifier le véhicule, le numéro du châssis;**
- 11) **le kilométrage;**
- 12) **le ou les points de passage des frontières.**

**ADDITIONAL PROTOCOL
TO THE GENERAL AGREEMENT ON ECONOMIC REGULATIONS
FOR INTERNATIONAL ROAD TRANSPORT**

**PROTOCOLE ADDITIONNEL
A L'ACCORD GENERAL PORTANT REGLEMENTATION ECONOMIQUE
DES TRANSPORTS ROUTIERS INTERNATIONAUX**

**ADDITIONAL PROTOCOL
TO THE GENERAL AGREEMENT ON ECONOMIC REGULATIONS
FOR INTERNATIONAL ROAD TRANSPORT**

The undersigned, duly authorized, have agreed on the following:

(1) Any of the Allied Control Authorities in the Occupied Territories of Europe, who are in relationship with the Economic Commission for Europe in virtue of paragraph 10 of the terms of reference of the Commission, may notify the Secretary-General of the United Nations that the provisions of the General Agreement or of an annex drawn up at a later date have been introduced in the territories in question in domestic legislation and will be enacted in accordance with the constitutional provisions in these territories.

(2) Such notification has the following effects:

(a) The provisions of the General Agreement or of such an annex as mentioned in paragraph (1) above shall apply to relations between the Contracting Parties and the territories referred to in paragraph (1) above in respect of which this notification has been sent on the expiry of thirty days from the date of the receipt of such noti-

fication by the Secretary-General of the United Nations if the Agreement has entered into force, otherwise from the date of its entry into force.

(b) The Secretary-General of the United Nations shall inform the Contracting Parties as well as the territories in respect of which action has been taken in accordance with the procedure described in paragraph (1) above of the notifications received as well as of the date of their receipt.

(c) The territories in respect of which action has been taken in accordance with the procedure described in paragraph (1) above shall have in relation to the Contracting Parties the same rights and obligations as a Contracting Party.

(3) This Protocol shall enter into force on the date of its signature and shall be considered as an integral part of the General Agreement on the date of entry into force of this Agreement.

**PROTOCOLE ADDITIONNEL
A L'ACCORD GENERAL PORTANT REGLEMENTATION ECONOMIQUE
DES TRANSPORTS ROUTIERS INTERNATIONAUX**

Les soussignés, dûment autorisés, sont convenus de ce qui suit:

1) Toute Autorité alliée de contrôle dans un territoire occupé de l'Europe qui est en rapport avec la Commission économique pour l'Europe en vertu du paragraphe 10 du mandat de la Commission peut notifier au Secrétaire général de l'Organisation des Nations Unies que les dispositions de l'Accord général ou d'une annexe établie postérieurement ont été introduites dans la législation intérieure du territoire en question et qu'elles seront appliquées en conformité avec les dispositions constitutionnelles en vigueur sur ce territoire.

2) Cette notification aura les effets qui suivent:

a) Les dispositions de l'Accord général et de toute annexe établie postérieurement s'appliqueront aux relations entre les Parties Contractantes et les territoires mentionnés au paragraphe 1 ci-dessus au sujet desquels la notification prévue audit paragraphe aura été faite, après trente jours à compter de la date de réception de cette notification

par le Secrétaire général de l'Organisation des Nations Unies si l'Accord est entré en vigueur à cette date, sinon à la date de cette entrée en vigueur.

b) Le Secrétaire général de l'Organisation des Nations Unies communiquera les notifications qui lui seront faites, avec la date de leur réception, aux Parties Contractantes ainsi qu'aux territoires au sujet desquels une notification aura été faite conformément à la procédure prévue au paragraphe 1 ci-dessus.

c) Les territoires au sujet desquels une notification aura été faite conformément à la dite procédure auront les mêmes droits et seront soumis aux mêmes obligations vis-à-vis des Parties Contractantes que ces Parties mêmes.

3) Le présent Protocole entrera en vigueur à la date de sa signature et sera considéré comme faisant partie intégrante de l'Accord général à la date d'entrée en vigueur dudit Accord.

DONE at Geneva, in a single copy, in the English and French languages, both texts being equally authentic, the seventeenth day of March one thousand nine hundred and fifty-four.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le dix-sept mars mil neuf cent cinquante-quatre.

FOR BELGIUM:

POUR LA BELGIQUE:

Sous réserve de ratification

LEROY

FOR DENMARK:

POUR LE DANEMARK:

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Sven Hermann ACKER

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Sous réserve de ratification

TAPERNOUX

**FOR THE UNITED KINGDOM
AND NORTHERN IRELAND:**

**POUR LE ROYAUME-UNI
ET L'IRLANDE DU NORD:**

Subject to ratification

READING

FOR YUGOSLAVIA:

POUR LA YOUGOSLAVIE:

Sous réserve de ratification

B. CRNOBRNJA

PROTOCOL OF SIGNATURE

PROTOCOLE DE SIGNATURE

PROTOCOL OF SIGNATURE

On proceeding to sign the General Agreement on Economic Regulations for International Road Transport, the undersigned, duly authorized, have agreed on the provisions of Articles 1, 2 and 3 hereafter and have noted the reservations made in Article 4:

ARTICLE 1

Annexes A, B.1, D.1, E.1, E.2, H.1 and H.2 to the Set of Rules are inserted in the General Agreement on the date of signature.

ARTICLE 2

Notwithstanding the provisions of paragraph 8 of Article 9 of the General Agreement, Annex C.1 shall be open, on 1 July 1954, for signature by countries which have by that date signed the General Agreement or acceded to it. It shall form an integral part of the General Agreement in so far as concerns countries which have accepted it by either signing it on the date stated above, subsequently acceding to it or acceding, without reservation to the General Agreement after 1 July 1954.

ARTICLE 3

For the purposes of this General Agreement, transport operations between

- (a) the United Kingdom and the Republic of Ireland,
- (b) Denmark, Finland, Norway and Sweden, shall not be deemed to be international transport.

ARTICLE 4

ad Article 2 of the General Agreement and paragraph 1 of Annex A to the Set of Rules

The representative of Italy reserves for his country the right not to apply paragraph 1 of Annex A to the drivers of vehicles registered in countries not parties to the General Agreement.

ad Annex A to the Set of Rules

In the United Kingdom such matters as normal working hours, rest days, public holidays and subsistence allowances (paragraphs 4, 11, 12, 19 and 24) are determined by collective agreements, independent statutory bodies or arbitration awards, and the Government plays no part in their settlement. Hence the United Kingdom representative cannot undertake to ensure that the decisions so arrived at comply with the detailed requirements laid down in Annex A, provided that operators from the United Kingdom may be required by the law in countries Parties to the General Agreement through which they pass to comply with the relevant paragraphs of Annex A.

ad paragraph 1 of Annex A to the Set of Rules

With reference to the Additional Protocol to the General Agreement on Economic Regulations for International Road Transport the right is hereby reserved to the Western Zones of Germany to require drivers of passenger vehicles as defined in the General Agreement to be not less than 23 years of age.

PROTOCOLE DE SIGNATURE

Au moment de procéder à la signature de l'Accord général portant réglementation économique des transports routiers internationaux, les soussignés, dûment autorisés, sont convenus des précisions qui figurent aux articles premier, 2 et 3 ci-dessous et ont pris acte des réserves formulées à l'article 4:

ARTICLE PREMIER

Sont insérées dans l'Accord général à la date de la signature les annexes A, B.1, D.1, E.1, E.2, H.1 et H.2 au Cahier des charges.

ARTICLE 2

Par dérogation aux dispositions du paragraphe 8 de l'article 9 de l'Accord général, l'annexe C.1 sera ouverte le premier juillet 1954 à la signature des pays qui, à ce moment, auront signé l'Accord général ou y auront adhéré. Elle fera partie intégrante de l'Accord général à l'égard des pays qui l'auront acceptée soit en la signant à la date indiquée ci-dessus, soit en y adhérant ultérieurement, soit encore par une adhésion sans réserve à l'Accord général à une date postérieure au premier juillet 1954.

ARTICLE 3

Aux fins de l'application de l'Accord général, les transports effectués

- a) entre le Royaume-Uni et la République d'Irlande,
- b) entre le Danemark, la Finlande, la Norvège et la Suède, ne sont pas considérés comme transports internationaux.

ARTICLE 4

ad article 2 de l'Accord général et paragraphe 1 de l'annexe A au Cahier des charges

Le représentant de l'Italie réserve pour son pays le droit de ne pas appliquer le paragraphe 1 de l'annexe A aux conducteurs de véhicules immatriculés dans les pays non Parties à l'Accord général.

ad annexe A au Cahier des charges

Au Royaume-Uni, les heures normales de travail, les congés, les jours fériés et les indemnités de subsistance (paragraphe 4, 11, 12, 19 et 24) sont fixés soit par voie de conventions collectives ou par voie d'arbitrage, soit par des organismes indépendants établis par la loi et le Gouvernement ne joue aucun rôle dans leur réglementation. C'est pourquoi le représentant du Royaume-Uni ne saurait garantir que les décisions intervenues en la matière seront conformes aux stipulations détaillées de l'annexe A, étant entendu que les transporteurs en provenance du Royaume-Uni pourront être tenus par la législation des pays Parties à l'Accord général de se conformer aux paragraphes en question de l'annexe A lorsqu'ils parcourent ces pays.

ad paragraphe 1 de l'annexe A au Cahier des charges

Compte tenu du Protocole additionnel à l'Accord général, le droit a été réservé pour les Zones occidentales d'Allemagne d'exiger que les conducteurs de véhicules affectés au transport de personnes visé à l'Accord général aient un âge minimum de 23 ans.

The representative of Italy declared that he could accept this reservation only on condition that it did not prejudice the application of other international agreements.

ad paragraph 4 of Annex A to the Set of Rules

The representative of Switzerland reserves for his country the right not to apply paragraph 4 of Annex A on Swiss territory in view of the special provisions in force in Switzerland concerning wages and hours of work.

The representative of Turkey reserves for his country the right not fully to apply, at this stage, the provisions of paragraph 4 of Annex A in Turkish territory in view of the legislation concerning wages and hours of work in force in Turkey.

ad paragraph 6 of Annex A to the Set of Rules

The representative of Sweden reserves for his country the right not to apply paragraph 6 (b) of Annex A, as the Swedish regulations do not allow a shorter rest period than nine hours, except twice in any period of seven days for each driver.

ad paragraphs 8 and 9 of Annex A to the Set of Rules

The representative of Italy reserves for his country the right not to apply paragraphs 8 and 9 of Annex A on Italian territory.

ad paragraph 12 of Annex A to the Set of Rules

The representative of Austria reserved for his country the right to authorize undertakings to employ, on Austrian territory, drivers on public holidays without granting them compensatory leave, provided that the national

regulations in force regarding payment for work of this kind were observed.

ad paragraph 14 of Annex A to the Set of Rules

The representative of Italy reserves for his country the right to require a second driver in all cases where a motor vehicle is accompanied by a trailer, without prejudice to the application of other international conventions. This reservation does not, however, apply to two-wheeled trailers used solely for the transport of luggage, tools, etc., provided that the technical conditions laid down by the competent authorities are complied with.

The representative of the United Kingdom reserves for his country the right to require, in the case of a combination of vehicles composed of a drawing (non-carrying) vehicle and a trailer, an attendant to be carried in the circumstances prescribed by the law in force in the United Kingdom.

ad Annex D to the Set of Rules

The representative of the United Kingdom makes the following reservation:

The provisions of Annex D shall not apply to traffic to or from the United Kingdom, provided that —

- (a) traffic from the United Kingdom may be required by the law of any other country which is a Party to the General Agreement to be carried in accordance with the said Annex when in that country; and
- (b) the consignment note provided for in the said Annex shall not be required to be replaced by another document in respect of traffic entering the United Kingdom from any such country, and such traffic may be carried in the United Kingdom in accordance with the conditions of the said Annex.

Le représentant de l'Italie a déclaré ne pouvoir accepter cette réserve qu'à condition qu'elle ne porte pas préjudice à l'application d'autres conventions internationales.

ad paragraphe 4 de l'annexe A au Cahier des charges

Le représentant de la Suisse réserve pour son pays le droit de ne pas appliquer le paragraphe 4 de l'annexe A sur territoire suisse, en raison des dispositions spéciales relatives aux salaires et à la durée du travail en vigueur en Suisse.

Le représentant de la Turquie réserve pour son pays le droit de ne pas appliquer actuellement, intégralement, les dispositions du paragraphe 4 de l'annexe A sur territoire turc en raison de la législation relative aux salaires et à la durée du travail en vigueur en Turquie.

ad paragraphe 6 de l'annexe A au Cahier des charges

Le représentant de la Suède réserve pour son pays le droit de déroger aux dispositions du paragraphe 6 b) de l'annexe A, car les règlements en vigueur en Suède ne permettent pas de réduire à moins de 9 heures la période de repos si ce n'est deux fois par période de sept jours pour chaque conducteur.

ad paragraphes 8 et 9 de l'annexe A au Cahier des charges

Le représentant de l'Italie réserve pour son pays le droit de ne pas appliquer les paragraphes 8 et 9 de l'annexe A sur le territoire italien.

ad paragraphe 12 de l'annexe A au Cahier des charges

Le représentant de l'Autriche réserve pour son pays le droit d'autoriser les entreprises à employer, sur le territoire autrichien, les conducteurs pendant les jours fériés sans leur accorder de jours de repos de remplacement,

à condition que soient observées les dispositions nationales en vigueur concernant la rétribution du travail de cette sorte.

ad paragraphe 14 de l'annexe A au Cahier des charges

Le représentant de l'Italie réserve pour son pays le droit d'exiger un second conducteur dans tous les cas où une automobile est accompagnée d'une remorque, cela sans préjudice de l'application d'autres conventions internationales. Cependant, cette réserve ne vise pas les remorques à deux roues affectées exclusivement au transport des bagages, outils, etc., lorsque les conditions techniques énoncées par les autorités compétentes sont remplies.

Le représentant du Royaume-Uni réserve pour son pays le droit d'exiger, lorsqu'il s'agira d'un train routier composé d'un véhicule tracteur non porteur et d'une remorque, que le personnel du train routier comprenne un convoyeur, suivant les conditions prescrites par la législation en vigueur dans le Royaume-Uni.

ad annexe D au Cahier des charges

Le représentant du Royaume-Uni fait la réserve suivante:

Les dispositions de l'annexe D ne s'appliqueront pas aux transports à destination ou en provenance du Royaume-Uni, étant entendu que —

- a) les autres Parties à l'Accord général pourront exiger dans leur législation que les transports en provenance du Royaume-Uni soient organisés conformément à ladite annexe pour la partie du trajet effectuée sur leur territoire;
- b) le Gouvernement du Royaume-Uni n'exigera pas le remplacement par un autre document de la lettre de voiture prévue par ladite annexe dans le cas de transports en provenance de l'un de ces pays, qui s'effectueraient dans le Royaume-Uni conformément aux dispositions de ladite annexe.

The present Protocol will have the same force, effect and duration as the General Agreement, of which it is to be considered as an integral part.

DONE at Geneva, in a single copy, in the English and French languages, both texts being equally authentic, this seventeenth day of March one thousand nine hundred and fifty-four.

Le présent Protocole aura les mêmes force, valeur et durée que l'Accord général dont il doit être considéré comme faisant partie intégrante.

FAIT à Genève, en un seul exemplaire, en langues anglaise et française, les deux textes faisant également foi, le dix-sept mars mil neuf cent cinquante-quatre.

FOR BELGIUM:

POUR LA BELGIQUE:

Sous réserve de ratification

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FOR YUGOSLAVIA:

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Sous réserve de ratification

B. CRNOBRNJA

Certified true copy
For the Secretary-General:

Copie certifiée conforme
Pour le Secrétaire général:

Principal Director in charge of the Legal Department
Directeur principal chargé du Département juridique

CERTIFICATION

I hereby certify that the attached document is a true copy of the English and French texts of the General Agreement on Economic Regulations for-International Road transport, (a) Additional Protocol, (b) Protocol of Signature, done at Geneva on 17 March 1954, the original of which is deposited with the Secretary-General of the United Nations.

Chief, Treaty Section,
Office of Legal Affairs

CERTIFICAT

Je certifie que le texte ci-joint est une copie conforme des textes anglais et français de l'Accord général portant réglementation économique des transports routiers internationaux, a) Protocole additionnel, b) Protocole de signature, fait à Genève le 17 mars 1954, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

Chef de la Section des Traités,
Bureau des Affaires juridiques

A handwritten signature in black ink, appearing to read 'Palitha T. B. Kohona', written over a diagonal line.

Palitha T. B. Kohona

United Nations
New York, July 2005

Organisation des Nations Unies
New York, juillet 2005

Certified true copy XI.B.8 (a), (b)
Copie certifiée conforme XI.B.8 a), b)
July 2005